

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 349 OF 2017 &
IA NOS. 945 & 944 OF 2017

Dated: 21st March 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

GRIDCO Limited

.... Appellant(s)

Versus

Power Grid Corporation of India Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-1

ORDER

Learned Counsel, Mr. Raj Kumar Mehta appearing for the appellant submits that he will file Affidavit of Service within three weeks.

Submission made by the learned counsel for the appellant, as stated above, is placed on record.

Three weeks' time is granted to the learned counsel appearing for the appellant to enable him to take necessary steps for filing Affidavit of Service on or before 12.04.2018.

List this matter on **11.05.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
bn/tpd

(Justice N. K. Patil)
Judicial Member